

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1548/95.

Between:

Date of Order: 19.12.95.

Smt. Chaman Devi

...Applicant.

And

1. The Secretary to Govt. of India,
Ministry of Science and Technology,
New Delhi.
2. The Surveyor General of India,
Dehradun.
3. The Director,
South Central Circle,
Surveyor of India,
Barkathpura,
Hyderabad.

...Respondents.

Counsel for the Applicant : Mr. D.P.Kali

Counsel for the Respondents : Mr. N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

D.A. 1548/95.

Dt. of Decision : 19-12-95.

ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Heard learned counsel for both the parties.

2. The applicant is the widow of Late Shri C.P.Balmiki, who was medically invalidated while serving as Store Keeper in the Central Circle Office, Hyderabad on 27-12-1993. The employee subsequently expired on 23-09-1995. The prayer of the applicant is for a direction to ~~the~~ give appointment to her second son on compassionate grounds. She contends that she has two unmarried daughters and is without any source of in-come ~~now~~ except for the family pension which is very meagre.

3. Soon after being medically invalidated the employee (Late Shri C.P.Balmiki) requested the authorities concerned to give employment to ^{the} ~~his~~ second son but his request was turned down by the Surveyor General of India. In communicating the order of the Surveyor General of India to the applicant, no reasons were communicated as to why the request for compassionate appointment was turned down.

4. As the employee died on 23-09-1995, the widow onceagain made a request to the Secretary to Government of India, Ministry of Science & Technology on 29-09-1995 requesting for employment assistance to her second son, Shri Raj Kumar Bidlan. She has also enclosed her earlier representation dated 31-01-1995. It is stated that the respondents have not ~~yet~~ replied ^{to} the afore-said representations.

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To

1. The Secretary to Govt. of India,
Ministry of Science And Technology,
New Delhi.
2. The Surveyor General of India,
Dehradun.
3. The Director, South Central Circle,
Surveyor of India, Barkatpura,
Hyderabad.
4. One copy to Mr.O.P.Kali, Advocate,
H.No.2-2-1164/15/B, Tilaknagar, Hyderabad-44.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

5. Shri D.P. Kali, learned counsel for the applicants have urged before me that the applicants belong to Scheduled Caste community and they are financially in a very poor state. The elder son in the family was no doubt employed long time back, but he had since not bothered to take care of the family's sustenance. It is stated for the applicants that as per extant instructions, even when one of the members of the family is employed, request for compassionate appointment can be considered provided the competent authority is satisfied that the family is in a state of ~~being~~ penury. He therefore pleads that a direction be given to the respondent No.1 to sympathetically consider and dispose of the representations dated 31-01-1995 and 29-09-1995 submitted by the widow.

6. In view of the above, this OA is disposed of at the admission stage itself with a direction to the respondent No.1 to consider the representations of the applicant No.1 and pass appropriate order thereon in the matter of providing compassionate appointment to applicant No.2. This may be done within a period of two months from the date of communication of this order.

7. No costs.

transcript
(A.B. Gorathi)
Member (Admn.)

Dated : The 19th December 1995.
(Dictated in Open Court)

*D. D. Desai 21/12/95
F.D.Y. Registrar (J)*

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contd....

O/A 1548/95

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.B.GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 19.12.95

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN

D.A. NO. 1548/95

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

* * *

*C.C. today
No Space copy*

Central Administrative Tribunal
DESPATCH
22 DEC 1995 NSY
HYDERABAD BENCH